The Chhattisgarh Rajya Pichhada Varg Ayog (Sanshodhan) Act, 2007

Act 3 of 2007

Keyword(s):
Backward Classes, Commission
CHHATTISGARH ACT
(No. 03 of 2007)

CHHATTISGARH RAJYA PICHHADA VARG AYOG (SANSHODHAN)
ACT, 2007

An Act to amend the Chhattisgarh Rajya Pichhada Varg Ayog Adhiniyam, 1995
(No. 26 of 1995).

Be it enacted by the Chhattisgarh Legislature in the Fifty Eighth Year of the Republic of
India as follows:--

1. (1) This Act may be called the Chhattisgarh Rajya Pichhada Varg Ayog
(Sanshodhan), Adhiniyam, 2007.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. In clause (a) of sub-section (2) of Section 3 of the Chhattisgarh Rajya Pichhada Varg
Ayog Adhiniyam, 1995 (No. 26 of 1995) (hereinafter referred to as the Principal Act),—

(a) for the word “three” the word “seven” shall be substituted.

(b) In proviso to clause (a) of sub-section (2) of Section 3 of the Principal Act for
the word “one” the word “three” shall be substituted.

3. Chhattisgarh Rajya Pichhada Varg Ayog (Sanshodhan) Ordinance, 2007 (No. 6 of 2007)
is hereby repealed.